

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Maharashtra Right To Information (Repeal) Act, 2005 1 of 2006

[09 January 2006]

CONTENTS

- 1. Short title and commencement
- 2. Repeal of Mah. XXXI of 2003 and saving
- 3. Repeal of Mah. Ord. VII of 2005 and saving

Maharashtra Right To Information (Repeal) Act, 2005 1 of 2006

[09 January 2006]

PREAMBLE

An Act to provide for repeal of the Maharashtra Right to Information Act, 2002 and for certain matters incidental thereto. WHEREAS the Right to Information Act,2005 (22 of 2005) has been enacted by the Parliament and, therefore, it was considered expedient to repeal the Maharashtra Right to Information Act, 2002 (Mah. XXXI of 2003), and to provide for certain matters incidental thereto;

AND WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS theGovernor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to repeal the Maharashtra Right to Information Act, 2002 (Mah. XXXI of2003), for the purposes aforesaid; and, therefore, promulgated the Maharashtra Right to Information (Repeal) Ordinance, 2005 (22 of 2005), on the 5th October 2005; AND WHEREAS it is expedient toreplace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Maharashtra Right to Information (Repeal) Act, 2005.

(2) It shall be deemed to have come into force on the 11th October 2005.

2. Repeal of Mah. XXXI of 2003 and saving :-

- (1) The Maharashtra Right to Information Act, 2002 (Mah. XXXI of 2003), is hereby repealed.
- (2) Notwithstanding such repeal-
- (a) all applications pending with the Public Information Officers; and
- (b) all appeals pending with the appellate authorities or the Lokayukta or Upa-Lokayuktas, as the case may be, on the date of commencement of this Act shall be continued and disposed of in accordance with the provisions of the Maharashtra Right to Information Act, 2002 (Mah. XXXI of 2003), as if this Act had not been enacted.

3. Repeal of Mah. Ord. VII of 2005 and saving :-

- (1) The Maharashtra Right to Information (Repeal) Ordinance, 2005 (Mah. Ord. VII of 2005), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken, as the case may be under this Act.